

**IN THE INCOME TAX APPELLATE TRIBUNAL
VISAKHAPATNAM BENCH, VISAKHAPATNAM**

**BEFORE SHRI N.K. CHOUDHRY, HON'BLE JUDICIAL MEMBER &
SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

**I.T.A. Nos. 55 to 60/VIZ/2020
(Asst. Years : 2006-07 to 2011-12)**

Kovvuri Srinivasa Reddy,
D.No. 3-144, High School
Street, Pasarlapudi Village,
Rayavaram Mandal,
East Godavari District.

vs.

ACIT, Circle-1,
Kakinada .

PAN No. ALNPK 4064 C
(Appellant)

(Respondent)

Assessee by : Shri G.V.N. Hari, Advocate.

Department by : Smt. Suman Malik, Sr.DR

Date of hearing : 03/03/2021.

Date of pronouncement : 03/03/2021.

ORDER

Per N.K. Choudhry, Judicial Member:

These appeals have been preferred by the same assessee against the separate orders all dated 14/11/2019 impugned herein passed by the Id.CIT(A)-2, Guntur u/sec. 250(6) of the Income Tax Act, 1961 (hereinafter referred to as the "Act") for the A.Ys. 2006-07 to 2011-12.

2. The assessee has preferred applications under consideration dated 08/02/2021 for withdrawal of the appeals.

3. During the course of hearing, Id.counsel for the assessee has submitted that since assessee has availed the immunity scheme

i.e. Vivad Se Vishwas under the Direct Tax Vivad se Vishwas Act, 2020 and the Income Tax Department has issued Forms No.3, dated 03/12/2020, 03/12/2020, 03/12/2020, 03/12/2020, 21/12/2020 & 21/12/2020 respectively in response to the applications filed by the assessee under the scheme, therefore appeals of the assessee may be allowed to be dismissed as withdrawn with liberty to seek recall of the orders in case any unforeseen circumstances would arise in future.

4. The Ld. DR has raised no objection, if the appeals of the assessee are allowed to be dismissed as withdrawn.

5. Having heard both the parties and perused the applications for withdrawal of the appeals and Forms No.3 (Copy already on record) issued by the Department. Considering the facts and circumstances of the cases, the appeals of assessee are liable to be dismissed as withdrawn with liberty to seek recall of the order as prayed for in accordance with law, hence ordered accordingly.

6. In the result, appeals of the assessee are dismissed as withdrawn.

Order Pronounced in open Court on this 03rd day of March, 2021.

Sd/-
(D.S.SUNDER SINGH)
ACCOUNTANT MEMBER

sd/-
(N.K.CHOUDHRY)
JUDICIAL MEMBER

Dated: 03rd March, 2021.
vr/-

Copy to:

1. *The Assessee - Kovvuri Srinivasa Reddy, D.No. 3-144, High School Street, Pasarlapudi Village, Rayavaram Mandal, East Godavari District.*
2. *The Revenue - ACIT, Circle-1, Kakinada.*
3. *The Pr.CIT-2, Visakhapatnam.*
4. *The CIT(A)-2, Guntur.*
5. *The D.R., Visakhapatnam.*
6. *Guard file.*

By order

(VUKKEM RAMBABU)
Sr. Private Secretary,
ITAT, Visakhapatnam.